

National Company Law Tribunal

Allahabad Bench

CP NO. 2/ND/2015

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE COMPANY: *Harsh Gang vs Royal Club of India Pvt Ltd*

SECTION OF THE COMPANIES ACT/I & B CODE: *397/398 of the Companies Act of 1956*

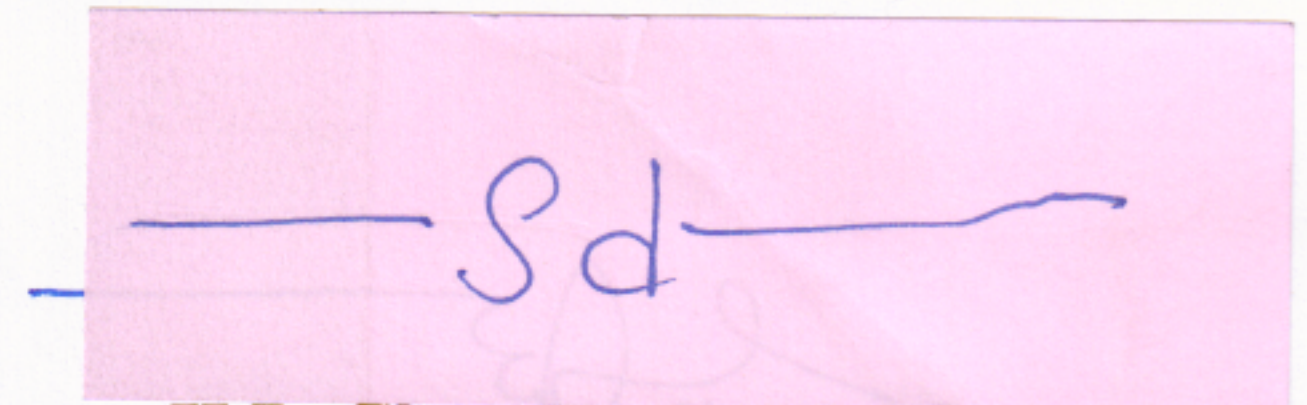
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Rohul Sahas</i>	<i>Adv.</i>	<i>Petitioner</i>	
<u>2.</u>	<i>Gaurav Dwivedi</i>	<i>Adv.</i>	<i>Petitioner</i>	<i>Gaurav</i>
<u>3.</u>	<i>MR. ARUN SAXENA</i>	<i>ADV.</i>	<i>Respondents</i>	<i>Nalini</i>
<u>4.</u>	<i>MS. NALINI</i>	<i>ADV.</i>		

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Sh. Gaurav Dwivedi, Advocate for the petitioner. Sh. Arun Saxena alongwith Ms. Nalini, Advocates for the respondent.

The case is fixed for the final argument, pursuant to the observation of the Hon'ble NCLAT passed in Company Appeal No.327/2017 which was preferred by the petitioner. However, as today the Sr. Counsel from petitioner side is not available for argument. Meanwhile, Sh. Arun Saxena, learned counsel for the respondent brought to our notice a letter dated 12.11.2017 as reported to be issued by the petitioner to the Vice Chairman, Meerut Development Authority, which is offending the interest of the respondents and not in conformity with the interim direction of status quo as given by this Court on 2nd August, 2017 read with previous order dated 25th May, 2017. Therefore, the respondent counsel is at liberty to file a formal application in this respect. Meanwhile, in order to avoid multiplicity of the proceedings. Both the parties are advised not to indulge in unnecessary correspondence without prior permission of this Court.

The matter be listed on 14th December, 2017.



**H.P. Chaturvedi,
Member (Judicial)**

Dated:21.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)